

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Excise Appeal No.196 of 2009

(Arising out of Order-in-Original No.46/Commr/CE/Kol-III/2008-09 dated 20.01.2009
passed by Commissioner of Central Excise, Kolkata-III.)

M/s. Banka Enterprise
(Formerly known as M/s. Banka Poly Fab Ltd.)
(10, Phears Lane, Kolkata-700012.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-III

.....Respondent

(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata.)

APPEARANCE

NONE for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)

FINAL ORDER NO. 76457/2023

DATE OF HEARING : 24 August 2023
DATE OF DECISION : 24 August 2023

Per : ASHOK JINDAL :

On matter being called, neither anybody appeared on behalf of the appellant nor is there any adjournment request in spite of notice having been sent to them well in advance. It has been noticed that the matter has come up regularly on board, but on all the earlier occasions, the appellant was unrepresented. It is appearing that the appellant is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution with liberty to the appellant to apply for restoration of the same only upon filing a Miscellaneous Application (ROA).

(Dictated and pronounced in the open Court.)

Sd/
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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